

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.31
C.P.(IB) No.29/BB/2024

IN THE MATTER OF:

State Bank of India	...	Petitioner
Vs		
Aarti A Lad	...	Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.02.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner :ShriM.K.Shivaram

ORDER

Due to paucity of time, the case is adjourned to **19.03.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)

Gayathri